

Seventeenth Series, Vol. XXIV No. 22

Wednesday, March 29, 2023

Chaitra 08, 1945 (Saka)

LOK SABHA DEBATES

(English Version)

Eleventh Session

(Seventeenth Lok Sabha)



(Vol. XXIV contains Nos.21 to 25)

LOK SABHA SECRETARIAT

NEW DELHI

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Shri Om Birla

PANEL OF CHAIRPERSONS

Shrimati Rama Devi

Dr. (Prof.) Kirit Premjibhai Solanki

Shri Rajendra Agrawal

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

Shri Bhartruhari Mahtab

Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Wednesday, March 29, 2023/ Chaitra 08, 1945 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Shri Bhartruhari Mahtab *in the Chair*]

[English]

... (Interruptions)

HON. CHAIRPERSON: Now, Question Hour.

Question No. 401 - Shri Satyadev Pachauri.

... (Interruptions)

11.01 hrs.

At this stage, Sushri S. Jothimani, Dr. T. Sumathy (A) Thamizhachi Thangapandian and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

HON. CHAIRPERSON: May I request the hon. Members to be in their seats?

... (Interruptions)

HON. CHAIRPERSON: Please be in your seats.

... (Interruptions)

HON. CHAIRPERSON: Let us allow the Question Hour to run. It is not the responsibility of the Chair alone to run the House. Every Member's responsibility is there to run the House.

... (Interruptions)

HON. CHAIRPERSON: Question No. 401 - Shri Satyadev Pachauri.

... (Interruptions)

HON. CHAIRPERSON: Hon. Minister.

... (Interruptions)

***WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 401 to 420
Unstarred Question Nos. 4601 to 4830)

HON. CHAIRPERSON: The House stands adjourned till twelve o'clock.

11.02 hrs.

The Lok Sabha then adjourned till twelve of the Clock.

* Available in Master copy of Debate, placed in Library.

* **For Questions, please refer to Master copy of English version, placed in Library.**

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

12.00 hrs.

The Lok Sabha re-assembled at twelve of the Clock.

(Shrimati Rama Devi in the Chair)

... (Interruptions)

12.0½ hrs.

At this stage, Shri Hibi Eden, Shri T. N. Prathapan and some other hon.

Members came and stood on the floor near the Table.

[Translation]

HON. Chairperson: Hon. Members, notices for adjournment motions on certain subjects have been received. The Hon. Speaker has not granted approval for any adjournment motion notices.

... (Interruptions)

12.01 hrs.**PAPERS LAID ON THE TABLE**

[Translation]

HON. CHAIRPERSON: Now the papers will be laid on the Table of the House.

Item No. 2 – Dr. Jitendra Singh ji.

... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC

GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Madam, with your

permission, I lay on the Table of the House the following papers :-

- (1) (i) A copy (Hindi and English versions) each of the Annual Reports of the Council of Scientific & Industrial Research, New Delhi, for the years 2020-2021 and 2021-2022
 - (ii) A copy (Hindi and English versions) each of the Annual Accounts of the Council of Scientific & Industrial Research, New Delhi, for the years 2020-2021 and 2021-2022, along with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Council of Scientific & Industrial Research, New Delhi, for the years 2020-2021 and 2021-2022.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 9390/17/23]

- (3) A copy each of the following papers (Hindi and English versions) under Article 323(1) of the Constitution:-

- (1) The 72nd Annual Report of the Union Public Service Commission, New Delhi, for the year 2021-2022.
- (2) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 9 of the Report.

[Placed in Library, See No. LT 9391/17/23]

- (4) A copy of each (Hindi and English versions) of the following Notifications, under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2022 published in Notification No. G.S.R.929(E) in Gazette of India dated 30th December, 2022.
 - (ii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2022 published in Notification No. G.S.R.930(E) in Gazette of India dated 30th December, 2022.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2023 published in Notification No. G.S.R.99(E) in Gazette of India dated 14th February, 2023.
 - (iv) The Indian Administrative Service (Pay) Amendment Rules, 2023 published in Notification No. G.S.R.98(E) in Gazette of India dated 14th February, 2023.

- (v) G.S.R.96(E) published in Gazette of India dated 14th February, 2023 making certain amendments in the Notification No. G.S.R.35(E) dated 21st January, 2023.
- (vi) G.S.R.97(E) published in Gazette of India dated 14th February, 2023 making certain amendments in the Notification No. G.S.R.36(E) dated 21st January, 2023.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2023 published in Notification No. G.S.R.133(E) in Gazette of India dated 24th February, 2023.
- (viii) The Indian Police Service (Pay) Amendment Rules, 2023 published in Notification No. G.S.R.134(E) in Gazette of India dated 24th February, 2023.

[Placed in Library, See No. LT 9392/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI

ARJUN RAM MEGHWAL): Madam, on behalf of Shri Ashwini Kumar Choubey,

I beg to lay on the Table the following papers :-

(1) A copy (Hindi and English versions) each of the following Notifications under sub-section (1) of Section 105 of the Consumer Protection Act,2019:-

- (i) The National Consumer Disputes Redressal Commission (Group 'A' posts) Recruitment Rules, 2023 published in Notification No.G.S.R.120(E) in Gazette of India dated 22nd February, 2023.
- (ii) The National Consumer Disputes Redressal Commission (Group 'B' posts) Recruitment Rules, 2023 published in Notification No.G.S.R.122(E) in Gazette of India dated 22nd February, 2023.
- (iii) The National Consumer Disputes Redressal Commission (Registrar) Recruitment Rules, 2023 published in Notification No. G.S.R.171(E) in Gazette of India dated 7th March, 2023.

[Placed in Library, See No. LT 9393/17/23]

- (2) (i) A copy (Hindi and English versions) of the Annual Report of the Bureau of Indian Standards, New Delhi, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy (Hindi and English versions) of the Review by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2021-2022.

- (3) Statement showing reasons for the delay in laying the papers mentioned at (2) above (Hindi and English versions).

[Placed in Library, See No. LT 9394/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS; MINISTER OF STATE IN THE MINISTRY OF COAL AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI DANVE RAOSAHEB DADARAO): Madam, with your permission, I beg to lay on the Table the following papers:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Coal Mines Provident Fund Commissioner, Dhanbad, for the year 2021-2022, along with Audited Accounts.
 - (ii) A copy of (Hindi and English versions) of the Review by the Government of the working of the Office of the Coal Mines Provident Fund Commissioner, Dhanbad, for the year 2021-2022.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 9395/17/23]

- (3) A copy each (Hindi and English versions) of the following Notifications, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
 - (i) S.O.955(E) published in Gazette of India dated 1st March, 2023 rescinding the Notification No. S.O.645(E) dated 2nd March, 2016.
 - (ii) S.O.207(E) published in Gazette of India dated 12th January, 2023 rescinding the Notification No. S.O.2307(E) dated 18th May, 2022.

- (iii) S.O.208(E) published in Gazette of India dated 12th January, 2023 notifying the M/s FCI Aravali Gypsum and Minerals India Limited as a Central Government Company, for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (iv) S.O.575(E) published in Gazette of India dated 3rd February, 2023 notifying the Jharkhand Exploration and Mining Corporation Limited, Ranchi for the purposes of the second proviso to subsection (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (v) S.O..934(E) published in Gazette of India dated 28th February, 2023 notifying the M/s Novomine India Private Limited under 'Category A Exploration Agencies' and M/s Infrastructure Logistics Private Limited under 'Category B Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

[Placed in Library, See No. LT 9396/17/23]

... (*Interruptions*)

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE
MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI):**

Madam, with your permission, I beg to lay on the Table a copy (Hindi and English

versions) of Notification No.403(E) published in Gazette of India dated 25th January, 2023 making certain amendments in the nutritional standards specified in Schedule-II to the National Food Security Act, 2013, issued under sub-section (1) of Section 37 of the said Act.

[Placed in Library, See No. LT 9397/17/23]

... (*Interruptions*)

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA PATEL): Madam, I beg to lay on the

Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9398/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council of India (Pharmexcil), Hyderabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council of India (Pharmexcil), Hyderabad, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9399/17/23]

- (5) A copy of the Special Economic Zones (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.125(E) in Gazette of India dated 24th February, 2023, under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005 together with a Statement of Objects and Reasons and Explanatory Notes.

[Placed in Library, See No. LT 9400/17/23]

- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the NEIA (National Export Insurance Account) Trust, Mumbai, for the year 2021-2022, together with Audit report thereon.
- (ii) A copy of the Review of (Hindi and English versions) by the Government on the Annual Accounts of the NEIA (National Export Insurance Account), Mumbai, for the year 2021-2022.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 9401/17/23]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Madam, on behalf of Shrimati Darshana Vikram Jardosh, I beg to lay on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic & Art Silk Mills' Research Association (Sasmira), Mumbai, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic & Art Silk Mills' Research Association (Sasmira), Mumbai, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9402/17/23]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2021-2022.
 - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9403/17/23]

- (5) A copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Textiles for the year 2023-2024.

[Placed in Library, See No. LT 9404/17/23]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2021-2022.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 9405/17/23]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2021-2022.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT 9406/17/23]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industries Research Association, Ahmedabad, for the year 2021-2022, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industries Research Association, Ahmedabad, for the year 2021-2022.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library, See No. LT 9407/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2021-2022, alongwith Audited Accounts.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9408/17/23]

- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design Haryana, Kurukshetra, for the year 2020-2021, alongwith Audited Accounts.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9409/17/23]

- (5) A copy each of the Annual Reports (Hindi and English versions) of the National Institute of Design, Andhra Pradesh, for the years 2020-2021 and 2021-2022, along with Audited Accounts.

- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9410/17/23]

- (7) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Bureau of Indian Standards Act, , 2016:-

- (i) The Air Conditioner and its related Parts, Hermetic Compressors and Temperature Sensing Controls (Quality Control) Amendment Order, 2022 published in Notification No. S.O.5972(E) in Gazette of India dated 21st December, 2022.

- (ii) The Refrigerating Appliances (Quality Control) Amendment Order, 2022 published in Notification No. S.O.5850(E) in Gazette of India dated 14th December, 2022.

[Placed in Library, See No. LT 9411/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS

(SHRI DEVUSINH CHAUHAN): Madam, I beg to lay on the Table a copy of the Indian Post Office (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.17(E) in Gazette of India dated 10th January, 2023 under sub-section (4) Sections 74 of the Indian Post Office Act, 1898, together with a corrigendum thereto published in Notification No. G.S.R. 85(E) dated 7th February, 2023.

[Placed in Library, See No. LT 9412/17/23]

... (*Interruptions*)

12.04 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Madam, I have to report two messages received from Rajya Sabha regarding:-

1. (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 13th March, 2023 adopted the following Motion in regard to the Committee on Public Accounts:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2023 and ending on the 30th April, 2024, and do proceed to elect, in such manner as directed by the Chairman, seven Members from amongst the Members of the House to serve on the said Committee."

(ii) I am further to inform the Lok Sabha that in pursuance of the above Motion, the following seven Members of the Rajya Sabha have been duly elected to the said Committee:-

1. Shri Shaktisinh Gohil
2. Dr. K. Laxman
3. Shri Sukhendu Sekhar Ray
4. Shri Tiruchi Siva

5. Dr. M. Thambidurai
6. Shri Ghanshyam Tiwari
7. Dr. Sudhanshu Trivedi.'

2. (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 13th March, 2023 adopted the following Motion in regard to the Committee on Public Undertakings:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 2023 and ending on the 30th April, 2024 and do proceed to elect, in such manner as directed by the Chairman, seven Members from amongst the Members of the House to serve on the said Committee."

(ii) I am further to inform the Lok Sabha that in pursuance of the above Motion, the following seven Members of the Rajya Sabha have been duly elected to the said Committee:-

1. Dr. Radha Mohan Das Agrawal
2. Shri Syed Nasir Hussain
3. Dr. Anil Jain
4. Shri Prakash Javadekar
5. Dr. Amar Patnaik

6. Shri V. Vijayasai Reddy

7. Shri Binoy Viswam.'

... (*Interruptions*)

12.04½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE
HOUSE

Minutes

[Translation]

SHRI RAMSHIROMANI VERMA (SHRAVASTI): Madam, I beg to lay on the Table, the Minutes (Hindi and English versions) of the Tenth sitting of the Committee on Absence of Members from the sittings of the House, held on 24.03.2023.

... *(Interruptions)*

12.05 hrs.

STANDING COMMITTEE ON WATER RESOURCES

23rd Report

[Translation]

SHRI PARBATBHAI SAVABHAI PATEL (BANASKANTHA): Madam, I beg to present the 23rd Report (Hindi and English versions) of the Standing Committee on Water Resources (2022-23) on the subject 'Glacier management in the country - Monitoring of glaciers /lakes including glacial lake outbursts leading to flash floods in the Himalayan region'.

12.05½ hrs.

**STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 206
DATED 21.12.2022 REGARDING PRODUCTION OF DRY FUEL
ALONGWITH REASONS FOR DELAY***

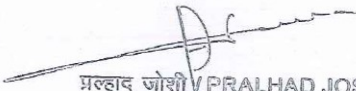
[English]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY
AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI
ARJUN RAM MEGHWAL):** Sir, I, on behalf of Shri Pralhad Joshi, beg to lay a
statement (i) correcting the reply given on 21.12.2022 to Starred Question No.
206 by Sarvashri Rodmal Nagar and Chandra Prakash Joshi, MPs regarding
“Production of Dry Fuel” and (ii) giving reasons for delay in correcting the reply.

* Laid on the Table and also placed in Library, See Nos. LT 9386/17/23.

GOVERNMENT OF INDIA
 MINISTRY OF COAL
 LOK SABHA
 STARRED QUESTION NO. 206*
 TO BE ANSWERED ON 21.12.2022

619


 प्रल्हाद जोशी / PRALHAD JOSHI
 ससदीय कार्य, कोयला एवं खान खेती
 Minister of Parliamentary Affairs, Coal and Mines
 भारत सरकार / Govt. of India
 नई दिल्ली / New Delhi

STATEMENT TO BE MADE BY THE MINISTER OF PARLIAMENTARY AFFAIRS,
 COAL AND MINES CORRECTING THE ANSWER TO STARRED QUESTION NO.
 206 GIVEN IN THE LOK SABHA ON 21.12.2022 REGARDING PRODUCTION OF
 DRY FUEL.

I beg to correct the reply furnished at part-c (i) given in the answer to Starred
 Question No. 206 in the LOK SABHA on the 21.12.2022 regarding Production of
 Dry Fuel which is as follows:-

Part-c (i) of the Question Answered	FOR	READ
	(Previous Reply)	(Corrected Reply)
Part-c (i) of the reply	Apart from 10 lignite blocks allocated earlier, one more lignite block was allocated to the state of Rajasthan in 2021 under MMDR Act, and one more block is under consideration.	Part-c (i) of the reply stands deleted

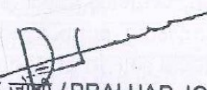
Due to concluding of the Winter Session in advance, there was delay. However,
 the delay & inconvenience caused are regretted.

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CORRECTED REPLY

GOVERNMENT OF INDIA
 MINISTRY OF COAL
 LOK SABHA
 STARRED QUESTION No.206
 TO BE ANSWERED ON 21.12.2022

Production of Dry Fuel


 प्रल्हाद जोशी / PRALHAD JOSHI
 संसदीय कार्य, कोयला एवं खान मंत्री
 Minister of Parliamentary Affairs, Coal and Mines
 भारत सरकार / Govt. of India
 नई दिल्ली / New Delhi

*206. SHRI RODMAL NAGAR:
 SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of COAL be pleased to state:

- the details of the role of coal in the energy sector in the country;
- the details of the future plans of the Government for production of dry fuel for making the country self dependent in the energy sector; and
- the details of the projects proposed by the Government for implementation in the country including the States of Madhya Pradesh and Rajasthan in future?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
 (SHRI PRALHAD JOSHI)

(a)to(c): A statement is laid on the table of the House.

* The reply is a corrected version.

c22

Statement referred to in reply to part (a) to (c) of Lok Sabha Starred Question No. 206 for answer on 21/12/2022 regarding Production of Dry Fuel.

(a) Coal is the major source of energy in India. Over the years, the share of coal in the total primary energy mix has increased from about 42% in 2009-10 to 45.56 % in 2020-21. So far electricity generation is concerned, more than 72% of the electricity generation in the country is coal-fired (including lignite). Thus, coal plays a crucial role in providing energy security to the country. The other major sectors which use coal as energy goods include steel, sponge iron, cement, paper & pulp, fertilizer etc. With rising power demand in the country due to increasing population, urbanization and economic growth etc. coal is expected to play a critical role in providing affordable and secured source of energy in next several years.

(b) The Government has initiated several steps to ramp up domestic coal production in the country in order to achieve self-reliance. Some of the major initiatives undertaken include Single Window Clearance, amendment of Mines and Minerals (Development and Regulation) Act, 1957 to allow captive mines to sell up to 50% of their annual production after meeting the requirement of the end use plants, production through MDO model, increasing use of mass production technologies, new projects and expansion of existing projects, and auction of coal blocks to private companies/PSUs for commercial mining. 100% Foreign Direct Investment has also been allowed for commercial mining.

Domestic coal production is expected to grow by 6-7% annually in next few years to reach about 1.5 billion tonne in 2029-30. For smooth transit of coal to end-users, steps are also being taken to improve evacuation infrastructure through new rail projects and to mechanize loading of coal through First Mile Connectivity (FMC) projects. The projected coal production till 2026-27 is given below:

Company	2022-23 (A Target)	2023-24 (Projection)	2024-25 (Projection)	2025-26 (Projection)	2026-27 (Projection)
CIL	700.00	760.00	850.00	1000.00	1030.00
SCCL	70.00	75.00	80.00	85.00	85.00
Captive & Others	141.01	162.14	181.60	203.39	227.80
Total	911.01	997.14	1111.60	1288.39	1342.80

(c) The details of Coal and lignite Projects and other projects proposed by the Ministry including in the states of Madhya Pradesh and Rajasthan are given below:

- (1) CIL has proposed to implement 26 new Projects with projected capacity of 186 MTPA of which 4 will start within current financial year. State-wise details are as under:

* The reply is a corrected version.

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Sl. No.	Subsidiary	Name of Mine	Capacity	State
1	ECL	Hura C OC	3.0	Jharkhand
2	BCCL	Moonidih XV Seam UG	2.5	Jharkhand
3	BCCL	Kapuria UG	1.83	Jharkhand
4	CCL	Sanghmitra OC	20	Jharkhand
5	CCL	Chandragupta OC	15	Jharkhand
6	CCL	Patratu ABC UG	5	Jharkhand
7	CCL	PiparwarPh-I UG	0.87	Jharkhand
8	CCL	Kotre Basantpur Pachmo OC	5.0	Jharkhand
9	CCL	Parej East UG	0.51	Jharkhand
10	CCL	Sayal D OC	1.0	Jharkhand
11	WCL	Gandhigram UG	1.26	Madhya Pradesh
12	WCL	Sharda UG	0.378	Madhya Pradesh
13	WCL	Tawa III UG	0.48	Madhya Pradesh
14	WCL	Gauri Pauni OC	3.5	Maharashtra
15	WCL	Amalgamated Dhankasa Jamunia UG	1.84	Madhya Pradesh
16	SECL	Ambika OC	1.0	Chhattisgarh
17	SECL	Rampur Batura OC	4.0	Madhya Pradesh
18	SECL	Durgapur OC	6.0	Chhattisgarh
19	SECL	Ketki UG	0.87	Chhattisgarh
20	SECL	Madannagar OC	12.0	Chhattisgarh
21	SECL	Pelma OC	15.0	Chhattisgarh
22	SECL	PordaChimtapani OC	10.0	Chhattisgarh
23	SECL	Batura West OC	0.8	Chhattisgarh
24	MCL	Siarmal OCP	40.0	Odisha
25	MCL	Subhadra OCP	25.0	Odisha
26	MCL	Balabhadra OCP	10.0	Odisha

(2) SCCL has planned for opening of 8 new mines to augment the coal production. These mines will help in enhancing coal production to 80 MT by the year 2024-25 from the present level of 65 MT. The details of the projects planned are as below:

S.No.	State	New Mines	PRC (MTPA)
1	Odisha	Naini OC	10.00
2	Telangana	VK OC	5.30
3		JK OC	2.00
4		Goleti OC	3.50
5		MVK OC	2.00
6		RG Coal mine	6.00
7		Tadicherla OC II	5.00
8		PVNR (Venkatapur) OC	2.50

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(3) The details of **NLCIL** future projects in Rajasthan are as follows: -

- (i) Bithnok Thermal Power Project (1x250 MW) along with Bithnok Mine (2.25 MTPA) at Rajasthan are under revival.
- (ii) Out of the 500 MW Solar power project (IREDA) awarded under CPJ scheme, it is proposed to establish 300 MW capacity Solar Power Plant at Barsingsar in the available land with NLCIL.
- (iii) NLCIL has proposed to install 2x660 MW lignite based thermal power station at Neyveli, Tamil Nadu.

(4) Coal & Lignite auction-In addition to the above, Ministry of Coal has launched coal/lignite mines auction on November 03, 2022 for a total of 141 coal/lignite mines under the sixth tranche and Second attempt of the fifth tranche of commercial coal mines auction having Annual Peak Rated Capacity of 304.86 MTPA. State wise details of these blocks are given the **Annexure-I**. The details include proposed mines in the state of Rajasthan and Madhya Pradesh.

(5) 123 Coal blocks have been allocated under CMSP and MMDR Act, out of which 40 mines are in operation. Remaining 83 will be put in operation in future. State wise details of the blocks are given the **Annexure-II**

* The reply is a corrected version.

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Annexure-I

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List of coal/lignite mines State wise proposed to be auctioned in the current tranche of commercial auction and 2nd attempt of 5th Tranche is as below:

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Sl. No.	Block	State	Status of Exploration	PRC (MTY)
1	Chintalpudi Sector A1 (NW Part)	Andhra Pradesh	Explored	0.3
2	Chintalpudi Sector A1 (SE Part)	Andhra Pradesh	Explored	0.5
3	Somavaram West (Northern Part)	Andhra Pradesh	Explored	0.5
4	Somavaram West (Southern Part)	Andhra Pradesh	Explored	0.5
5	Namchik Namphuk	Arunachal Pradesh	Explored	0.2
6	Mandar Parvat	Bihar	Explored	17.5
7-8	Banai-Bhalumuda	Chhattisgarh	Explored	12
9	Barapara	Chhattisgarh	Partially Explored	--
10	Dolesara	Chhattisgarh	Explored	1.74
11-12	Gare Palma IV/2 & IV/3	Chhattisgarh	Explored	7
13	Gare-Palma, Sector-I (East)	Chhattisgarh	Explored	15
14	Ghutra	Chhattisgarh	Partially Explored	--
15	Gorhi Mahaloi- Amlidhonda	Chhattisgarh	Explored	0.87
16	Gorhi Mahaloi-Bijna	Chhattisgarh	Explored	0.87
17	Gorhi-Mahaloi-Devgaon	Chhattisgarh	Explored	0.87
18	Gorhi-Mahaloi-Kasdol	Chhattisgarh	Explored	0.87
19	Jarekela	Chhattisgarh	Explored	1.74
20	Jharpalam Thangarghat	Chhattisgarh	Explored	1.74
21	Jobro East	Chhattisgarh	Partially Explored	--
22	Jobro West	Chhattisgarh	Partially Explored	--
23	Kartala	Chhattisgarh	Partially Explored	--
24	Meghuli	Chhattisgarh	Partially Explored	--
25	Panchbahani	Chhattisgarh	Partially Explored	--
26	Pipraul	Chhattisgarh	Partially Explored	--
27	Purunga	Chhattisgarh	Partially Explored	--

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Sl. No.	Block	State	Status of Exploration	PRC (MTY)
28	Ramnagar	Chhattisgarh	Partially Explored	--
29	Reonti East	Chhattisgarh	Explored	1.5
30	Reonti West	Chhattisgarh	Partially Explored	--
31	Sendur	Chhattisgarh	Partially Explored	--
32	Shankarpur Bhatgaon II Extn.	Chhattisgarh	Explored	2
33	Binja	Jharkhand	Partially Explored	--
34	Dhulia North	Jharkhand	Explored	14
35	Dighi Dharampur North	Jharkhand	Partially Explored	--
36	Dighi Dharampur South	Jharkhand	Partially Explored	--
37	Gawa (Eastern Part)	Jharkhand	Partially Explored	--
38	Gawa (Western Part)	Jharkhand	Partially Explored	--
39	Gomarpahari Siulibana	Jharkhand	Partially Explored	--
40	Latehar	Jharkhand	Partially Explored	--
41	Mausingha	Jharkhand	Partially Explored	--
42	North Dhadu (Eastern Part)	Jharkhand	Explored	4
43	North Dhadu (Western Part)	Jharkhand	Explored	3
44	Patal East (Eastern Part)	Jharkhand	Explored	0.3
45	Pirpanti Barahat	Jharkhand	Explored	25
46	Burakhap Small Patch	Jharkhand	Explored	0.4
47	Parbatpur Central	Jharkhand	Explored	1.24
48	Arjuni (Eastern Part)	Madhya Pradesh	Explored	1.36
49	Arjuni (Western Part)	Madhya Pradesh	Partially Explored	--
50	Bamhanwara	Madhya Pradesh	Partially Explored	--
51	Barimahuli	Madhya Pradesh	Partially Explored	--
52	Chainpa	Madhya Pradesh	Explored	1

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Sl. No.	Block	State	Status of Exploration	PRC (MTY)
53	Chopna Shaktigarh	Madhya Pradesh	Partially Explored	--
54	Dhorakuhi	Madhya Pradesh	Partially Explored	--
55	Gondbahera Ujheni	Madhya Pradesh	Explored	4.12
56	Jamui	Madhya Pradesh	Explored	1
57	Jhara North	Madhya Pradesh	Partially Explored	--
58	Jhara South	Madhya Pradesh	Partially Explored	--
59	Kahua Khireti Sector-A	Madhya Pradesh	Partially Explored	--
60	Maiki South	Madhya Pradesh	Partially Explored	--
61	Mandla North#	Madhya Pradesh	Explored	1.5
62	Marwatola VI	Madhya Pradesh	Explored	1.5
63	Marwatola VII	Madhya Pradesh	Explored	1.5
64	Merkhi West	Madhya Pradesh	Partially Explored	--
65	Nigwani Bakeli - A	Madhya Pradesh	Partially Explored	NA
66	Pathakhuri-Piparia (Northern Part)	Madhya Pradesh	Explored	0.36
67	Pathakhuri-Piparia (Southern Part)	Madhya Pradesh	Explored	0.36
68	Rajathari Pathakuri West	Madhya Pradesh	Partially Explored	--
69	Rajathari South	Madhya Pradesh	Partially Explored	--
70	Rawanwara North (Eastern Part)	Madhya Pradesh	Explored	0.5
71	Rawanwara North (Western Part)	Madhya Pradesh	Explored	0.5
72	Sarai East (Northern Part)	Madhya Pradesh	Partially Explored	--
73	Sarai East (Southern Part)	Madhya Pradesh	Partially Explored	--
74	Thesgora-B/ Rudrapuri	Madhya Pradesh	Explored	1
75	West of Shahdol	Madhya Pradesh	Explored	1.5
76	Dahegaon Gowari	Maharashtra	Explored	0.5
77	Dahegaon Jhunki	Maharashtra	Explored	0.5

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Sl. No.	Block	State	Status of Exploration	PRC (MTY)
78	Dahegaon Saptadhara	Maharashtra	Explored	0.5
79	Hingna Bazargaon (Central Part)	Maharashtra	Partially Explored	--
80	Hingna Bazargaon (Northern Part)	Maharashtra	Partially Explored	--
81	Hingna Bazargaon (Southern Part)	Maharashtra	Partially Explored	--
82	Kalambi Kalmeshwar (Eastern Part)	Maharashtra	Partially Explored	--
83	Kalambi Kalmeshwar (Western Part)	Maharashtra	Partially Explored	--
84	North West of Belgaon	Maharashtra	Partially Explored	--
85	North West of Madheri	Maharashtra	Partially Explored	--
86	Sukli	Maharashtra	Partially Explored	--
87	West of Kiloni	Maharashtra	Explored	0.25
88	Baitarni West	Odisha	Explored	15
89	Bartap	Odisha	Partially Explored	--
90	Brahmani (Revised)	Odisha	Partially Explored	--
91	Burapahar	Odisha	Explored	4
92	Chendipada (Revised)	Odisha	Partially Explored	--
93	Chhendipada-II (Revised)	Odisha	Partially Explored	--
94	Dip Extn of Belpahar	Odisha	Partially Explored	--
95	Dip Side of Chatabar	Odisha	Partially Explored	--
96	Jadunathpur	Odisha	Partially Explored	--
97	Kantaikoliya North	Odisha	Partially Explored	--
98	Kardabahal-Brahmanbil	Odisha	Explored	10
99	Kendudihi	Odisha	Partially Explored	--
100	Kosala West (Eastern Part)	Odisha	Explored	1
101	Kosala West (Western Part)	Odisha	Explored	1
102	Machhakata	Odisha	Explored	30
103	Mahanadi	Odisha	Partially Explored	--

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Sl. No.	Block	State	Status of Exploration	PRC (MTY)
104	Mandakini-B	Odisha	Explored	20
105	New Patrapada (Southern Part)	Odisha	Partially Explored	--
106	North of Arkhapal Srirampur	Odisha	Explored	12
107	Nuagaon Telisahi	Odisha	Explored	20
108	Phuljhari East & West	Odisha	Explored	10
109	Ramchandi Promotion Block (Revised)	Odisha	Explored	12
110	Sakhigopal-B Kakurhi	Odisha	Partially Explored	--
111	Sakhigopal-B Kankili	Odisha	Partially Explored	--
112	Saradhapur North	Odisha	Explored	6
113	Sarapal Nuaparha	Odisha	Partially Explored	--
114	Tentuloi	Odisha	Explored	2
115	Kalyan Khani Block-6	Telangana	Explored	1.23
116	Sattupalli Block-III	Telangana	Explored	4
117	Shravanapalli	Telangana	Explored	2
118	Penagaddppa	Telangana	Explored	1.5
119	Dhobbanpur	West Bengal	Partially Explored	--
120	Jaganathpur A	West Bengal	Explored	0.6
121	Khagra Joydev	West Bengal	Explored	3
122	Kapasdanga-Bharkata (Northern Part)	West Bengal	Partially Explored	--
123	Kapasdanga-Bharkata (Southern Part)	West Bengal	Partially Explored	--
124	Makhdumnagar	West Bengal	Partially Explored	--
125	Salbhadra-Gomarpahari	West Bengal	Explored	8
126	Riri	Rajasthan	Explored	4
127	Bigga Abhaysinghpura	Rajasthan	Partially Explored	--
128	Bapeu	Rajasthan	Partially Explored	--
129	Nagurda	Rajasthan	Partially Explored	--
130	Nagurda West	Rajasthan	Partially Explored	--

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Sl. No.	Block	State	Status of Exploration	PRC (MTY)
131	East of Sethiathope	Tamilnadu	Partially Explored	--
132	Michaelpatti	Tamilnadu	Partially Explored	--
133	Vadaseri	Tamilnadu	Partially Explored	--
134	Choritand Tilaiya	Jharkhand	Explored	0.78
135	Datima	Chhattisgarh	Explored	0.36
136	Dongrital-II	Madhya Pradesh	Explored	2.9 (Phase-I)
137	Kosar Dongargaon	Maharashtra	Explored	0.3
138	Mandla South	Madhya Pradesh	Explored	0.3
139	Sitanala	Jharkhand	Explored	0.3
140	Sondhia	Chhattisgarh	Explored	1
141	Nagurda East	Rajasthan	Partially Explored	--

Annexure-II

List of Coal Blocks allocated state-wise

Sl. No.	State	Name of Coal Mine	Successful Bidder / Allottee	No. of coal blocks	Auction/Allotment	
1	Chhattisgarh	Gare Palma Sector II	Maharashtra State Power Generation Co Ltd	1	Allotment	
2		Parsa	RRVUNL	1	Allotment	
3		Madanpur South	APMDCL	1	Allotment	
4		Durgapur II/Taraimar	Karnataka Power Corporation Ltd	1	Allotment	
5		Durgapur II/Sariya	Karnataka Power Corporation Ltd	1	Allotment	
6		Bhaskarpara	Prakash Industries Ltd	1	Auction	
7		Gare Palma IV/6	Jindal Steel And Power Limited	1	Auction	
8		Badam	NTPC Ltd	1	Allotment	
9		Banhardih	PVUNL	1	Allotment	
10		Dumri	HINDALCO	1	Auction	
11		Ganeshpur	GMR Chhattisgarh Energy Ltd	1	Auction	
12		Kerandari	NTPC Ltd	1	Allotment	
13		Lohari	Aranya Mines Private Ltd.	1	Auction	
14		Meral	Trimula Industries Limited	1	Auction	
15		Moitra	JSW STEEL LIMITED	1	Auction	
16		Rajbar D & E	Tenughat Vidyut Nigam Ltd	1	Allotment	
17		Saharpur Jamarpani	UP Rajya Vidyut Utpadan Nigam Ltd	1	Allotment	
18		Tubed	DVC	1	Allotment	
19,20		Kotre basantpur & Pachmo	CCL	2	Allotment	
21		Amarkonda Murga Dangal	ECL	1	Allotment	
22,23		Brahmini & Chichro Parsimal	ECL	2	Allotment	
24		Sugia closed Mine	Jharkhand state Mineral Development Corporation Ltd.	1	Allotment	
25		Tokisud North	NMDC Ltd.	1	Allotment	
26		Jharkhand	Brahmdiha	Andhra Pradesh Mineral	1	Auction

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			Development Corporation Ltd		
27		Chakla	Hindalco Industries Ltd	1	Auction
28		Rajhara North (Central & Eastern)	Fairmine Carbons Pvt Ltd	1	Auction
29		Gondulpara	Adani Enterprises Ltd	1	Auction
30		Urma Paharitola	Aurobindo Reality And Infrastructure Private Limited	1	Auction
31		Rohne	NMDC	1	Allotment
32		Jogheswar & Khas jogheswar	South West Pinnacle Exploration Ltd	1	Auction
33		Rauta Closed	Shreesatya Mine Pvt Ltd	1	Auction
34,35		Brinda & Sasai	Dalmia Cement Bharat Limited	2	Auction
36		Amelia	THDC	1	Allotment
37		Bikram	Birla Corporation Ltd.	1	Auction
38		Brahampuri	Birla Corporation Ltd.	1	Auction
39		Urtan North	JMS Mining Private Limited	1	Auction
40		Shahpur West	Sarda Energy And Minerals Limited	1	Auction
41		Shahpur East	Chowgule And Company Private Limited	1	Auction
42,43	Madhay Pradesh	Gotitoria (East) & (West)	Boulder Stone Mart Pvt Ltd	2	Auction
44		Nerad Malegaon	Indrajit Power Priavte Ltd.	1	Auction
45		Mark Mangli II	Yazdani International Private Limited	1	Auction
46		Takli-Jena-Bellora (North) & Takli-Jena-Bellora (South)	Aurobindo Reality And Infrastructure Private Limited	1	Auction
47	Maharashtra	Gondkhari	Adani Power Maharashtra Ltd	1	Auction
48		Manoharpur Dip side	Odisha Coal & Power Limited	1	Allotment
49		Naini	The Singareni Collieries Co Ltd	1	Allotment
50,51	Odisha	Utkal-E, Utkal-D	NALCO	2	Allotment

52		Jamkhani	Vedanta Ltd.	1	Auction
53		Mandakini	Karnataka Power Corporation Ltd	1	Allotment
54		Radhikapur East	EMIL Mines And Mineral Resources Limited	1	Auction
55		Radhikapur West	Vedanta Ltd.	1	Auction
56		Utkal-A	MCL	1	Allotment
57		Bijahan	Mahanadi Mines and Minerals Private Limited	1	Auction
58		Utkal-C	Jindal Steel And Power Limited	1	Auction
59,60		Utkal B1 & B2	Jindal Steel And Power Limited	2	Auction
61,62		Tara East & West	WBPDCCL	2	Allotment
63		Gourangdih ABC	West Bengal Mineral Development Corporation Limited	1	Allotment
64		East of Damogoria	BCCL	1	Allotment
65		Jaganathpur B	Powerplus Traders Private Ltd.	1	Auction
66		Kanta (East)	Jitusol Developers Private Limited	1	Auction
67		Dhirauli	Stratatech Mineral Resources Private Limited	1	Auction
68		Bandha	EMIL Mines And Mineral Resources Limited	1	Auction
69		Urtan	JMS Mining Private Limited	1	Auction
70		Gondbahera Ujheni East(MMDR)	MP Natural Resources Private Limited	1	Auction
71		Beheraband North Extn(MMDR)	AURO COAL PRIVATE LIMITED	1	Auction
72		Maiki North	Maiki South Mining Pvt. Ltd.	1	Auction
73	M.P.	Bandha North	Jaiprakash Power Ventures Limited	1	Auction
74		Kurloi north (A)	Vedanta Ltd.	1	Auction
75	Odisha	Bankhui	YAZDANI STEEL AND POWER LIMITED	1	Auction

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76		Alaknanda	Rungta Sons Private Limited	1	Auction
77		Khargaon	CG Natural Resources Pvt Ltd	1	Auction
78		Jhigador	CG Natural Resources Pvt Ltd	1	Auction
79	Chhattisgarh	Barra	Bharat Aluminium Company Limited	1	
80	Maharashtra	Bhivkund	Sunflag Iron and Steel Company Limited	1	Auction
81		Koilajan	Assam Mineral Development Corporation Limited	1	Auction
82	Assam	Garampani	Assam Mineral Development Corporation Limited	1	Auction
83	Jharkhand	Basantpur	Gangaramchak Mining Private Limited	1	Auction
Grand Total				83	

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PREVIOUS REPLY

GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
STARRED QUESTION No.206
TO BE ANSWERED ON 21.12.2022

Production of Dry Fuel

*206. SHRI RODMAL NAGAR:
SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of COAL be pleased to state:

- (a) the details of the role of coal in the energy sector in the country;
- (b) the details of the future plans of the Government for production of dry fuel for making the country self dependent in the energy sector; and
- (c) the details of the projects proposed by the Government for implementation in the country including the States of Madhya Pradesh and Rajasthan in future?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a)to(c): A statement is laid on the table of the House.

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Statement referred to in reply to part (a) to (c) of Lok Sabha Starred Question No. 206 for answer on 21/12/2022 regarding Production of Dry Fuel.

(a) Coal is the major source of energy in India. Over the years, the share of coal in the total primary energy mix has increased from about 42% in 2009-10 to 45.56% in 2020-21. So far electricity generation is concerned, more than 72% of the electricity generation in the country is coal-fired (including lignite). Thus, coal plays a crucial role in providing energy security to the country. The other major sectors which use coal as energy goods include steel, sponge iron, cement, paper & pulp, fertilizer etc. With rising power demand in the country due to increasing population, urbanization and economic growth etc. coal is expected to play a critical role in providing affordable and secured source of energy in next several years.

(b) The Government has initiated several steps to ramp up domestic coal production in the country in order to achieve self-reliance. Some of the major initiatives undertaken include Single Window Clearance, amendment of Mines and Minerals (Development and Regulation) Act, 1957 to allow captive mines to sell up to 50% of their annual production after meeting the requirement of the end use plants, production through MDO model, increasing use of mass production technologies, new projects and expansion of existing projects, and auction of coal blocks to private companies/PSUs for commercial mining. 100% Foreign Direct Investment has also been allowed for commercial mining.

Domestic coal production is expected to grow by 6-7% annually in next few years to reach about 1.5 billion tonne in 2029-30. For smooth transit of coal to end-users, steps are also being taken to improve evacuation infrastructure through new rail projects and to mechanize loading of coal through First Mile Connectivity (FMC) projects. The projected coal production till 2026-27 is given below:

Company	2022-23 (A Target)	2023-24 (Projection)	2024-25 (Projection)	2025-26 (Projection)	2026-27 (Projection)
CIL	700.00	760.00	850.00	1000.00	1030.00
SCCL	70.00	75.00	80.00	85.00	85.00
Captive & Others	141.01	162.14	181.60	203.39	227.80
Total	911.01	997.14	1111.60	1288.39	1342.80

(c) The details of Coal and lignite Projects and other projects proposed by the Ministry including in the states of Madhya Pradesh and Rajasthan are given below:

- (1) Apart from 10 lignite blocks allocated earlier, one more lignite block was allocated to the state of Rajasthan in 2021 under MMDR Act, and one more block is under consideration.
- (2) CIL has proposed to implement 26 new Projects with projected capacity of 186 MTPA of which 4 will start within current financial year. State-wise details are as under:

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Sl. No.	Subsidiary	Name of Mine	Capacity	State
1	ECL	Hura C OC	3.0	Jharkhand
2	BCCL	Moonidih XV Seam UG	2.5	Jharkhand
3	BCCL	Kapuria UG	1.83	Jharkhand
4	CCL	Sanghmitra OC	20	Jharkhand
5	CCL	Chandragupta OC	15	Jharkhand
6	CCL	Patratu ABC UG	5	Jharkhand
7	CCL	PiparwarPh-I UG	0.87	Jharkhand
8	CCL	Kotre Basantpur Pachmo OC	5.0	Jharkhand
9	CCL	Parej East UG	0.51	Jharkhand
10	CCL	Sayal D OC	1.0	Jharkhand
11	WCL	Gandhigram UG	1.26	Madhya Pradesh
12	WCL	Sharda UG	0.378	Madhya Pradesh
13	WCL	Tawa III UG	0.48	Madhya Pradesh
14	WCL	Gauri Pauni OC	3.5	Maharashtra
15	WCL	Amalgamated Dhankasa Jamunia UG	1.84	Madhya Pradesh
16	SECL	Ambika OC	1.0	Chhattisgarh
17	SECL	Rampur Batura OC	4.0	Madhya Pradesh
18	SECL	Durgapur OC	6.0	Chhattisgarh
19	SECL	Ketki UG	0.87	Chhattisgarh
20	SECL	Madannagar OC	12.0	Chhattisgarh
21	SECL	Pelma OC	15.0	Chhattisgarh
22	SECL	PordaChimtapani OC	10.0	Chhattisgarh
23	SECL	Batura West OC	0.8	Chhattisgarh
24	MCL	Siarmal OCP	40.0	Odisha
25	MCL	Subhadra OCP	25.0	Odisha
26	MCL	Balabhadra OCP	10.0	Odisha

- (3) SCCL has planned for opening of 8 new mines to augment the coal production. These mines will help in enhancing coal production to 80 MT by the year 2024-25 from the present level of 65 MT. The details of the projects planned are as below:

S.No.	State	New Mines	PRC (MTPA)
1	Odisha	Naini OC	10.00
2	Telangana	VK OC	5.30
3		JK OC	2.00
4		Goleti OC	3.50
5		MVK OC	2.00
6		RG Coal mine	6.00
7		Tadicherla OC II	5.00
8		PVNR (Venkatapur) OC	2.50

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(4) The details of NLCIL future projects in Rajasthan are as follows: -

- (i) Bithnok Thermal Power Project (1x250 MW) along with Bithnok Mine (2.2 MTPA) at Rajasthan are under revival.
- (ii) Out of the 500 MW Solar power project (IREDA) awarded under CPSU scheme, it is proposed to establish 300 MW capacity Solar Power Plant at Barsingsar in the available land with NLCIL.
- (iii) NLCIL has proposed to install 2x660 MW lignite based thermal power station at Neyveli, Tamil Nadu.

(5) Coal & Lignite auction-In addition to the above, Ministry of Coal has launched coal/lignite mines auction on November 03, 2022 for a total of 141 coal/lignite mines under the sixth tranche and Second attempt of the fifth tranche of commercial coal mines auction having Annual Peak Rated Capacity of 304.86 MTPA. State wise details of these blocks are given the **Annexure-I**. The details include proposed mines in the state of Rajasthan and Madhya Pradesh.

(6) 123 Coal blocks have been allocated under CMSP and MMDR Act, out of which 40 mines are in operation. Remaining 83 will be put in operation in future. State wise details of the blocks are given the **Annexure-II**

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639Annexure-I

List of coal/lignite mines State wise proposed to be auctioned in the current tranche of commercial auction and 2nd attempt of 5th Tranche is as below:

Sl. No.	Block	State	Status of Exploration	PRC (MTY)
1	Chintalpudi Sector A1 (NW Part)	Andhra Pradesh	Explored	0.3
2	Chintalpudi Sector A1 (SE Part)	Andhra Pradesh	Explored	0.5
3	Somavaram West (Northern Part)	Andhra Pradesh	Explored	0.5
4	Somavaram West (Southern Part)	Andhra Pradesh	Explored	0.5
5	Namchik Namphuk	Arunachal Pradesh	Explored	0.2
6	Mandar Parvat	Bihar	Explored	17.5
7-8	Banai-Bhalumuda	Chhattisgarh	Explored	12
9	Barapara	Chhattisgarh	Partially Explored	--
10	Dolesara	Chhattisgarh	Explored	1.74
11-12	Gare Palma IV/2 & IV/3	Chhattisgarh	Explored	7
13	Gare-Palma, Sector-I (East)	Chhattisgarh	Explored	15
14	Ghutra	Chhattisgarh	Partially Explored	--
15	Gorhi Mahaloi- Amlidhonda	Chhattisgarh	Explored	0.87
16	Gorhi Mahaloi-Bijna	Chhattisgarh	Explored	0.87
17	Gorhi-Mahaloi-Devgaon	Chhattisgarh	Explored	0.87
18	Gorhi-Mahaloi-Kasdol	Chhattisgarh	Explored	0.87
19	Jarekela	Chhattisgarh	Explored	1.74
20	Jharpalam Thangarghat	Chhattisgarh	Explored	1.74
21	Jobro East	Chhattisgarh	Partially Explored	--
22	Jobro West	Chhattisgarh	Partially Explored	--
23	Kartala	Chhattisgarh	Partially Explored	--
24	Meghuli	Chhattisgarh	Partially Explored	--
25	Panchbahani	Chhattisgarh	Partially Explored	--
26	Pipraul	Chhattisgarh	Partially Explored	--
27	Purunga	Chhattisgarh	Partially Explored	--

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Sl. No.	Block	State	Status of Exploration	PRC (MTY)
28	Ramnagar	Chhattisgarh	Partially Explored	--
29	Reonti East	Chhattisgarh	Explored	1.5
30	Reonti West	Chhattisgarh	Partially Explored	--
31	Sendur	Chhattisgarh	Partially Explored	--
32	Shankarpur Bhatgaon II Extn.	Chhattisgarh	Explored	2
33	Binja	Jharkhand	Partially Explored	--
34	Dhulia North	Jharkhand	Explored	14
35	Dighi Dharampur North	Jharkhand	Partially Explored	--
36	Dighi Dharampur South	Jharkhand	Partially Explored	--
37	Gawa (Eastern Part)	Jharkhand	Partially Explored	--
38	Gawa (Western Part)	Jharkhand	Partially Explored	--
39	Gomarpahari Siulibana	Jharkhand	Partially Explored	--
40	Latehar	Jharkhand	Partially Explored	--
41	Mausingha	Jharkhand	Partially Explored	--
42	North Dhadu (Eastern Part)	Jharkhand	Explored	4
43	North Dhadu (Western Part)	Jharkhand	Explored	3
44	Patal East (Eastern Part)	Jharkhand	Explored	0.3
45	Pirpanti Barahat	Jharkhand	Explored	25
46	Burakhap Small Patch	Jharkhand	Explored	0.4
47	Parbatpur Central	Jharkhand	Explored	1.24
48	Arjuni (Eastern Part)	Madhya Pradesh	Explored	1.36
49	Arjuni (Western Part)	Madhya Pradesh	Partially Explored	--
50	Bamhanwara	Madhya Pradesh	Partially Explored	--
51	Barimahuli	Madhya Pradesh	Partially Explored	--
52	Chainpa	Madhya Pradesh	Explored	1

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Sl. No.	Block	State	Status of Exploration	PRC (MTY)
53	Chopna Shaktigarh	Madhya Pradesh	Partially Explored	--
54	Dhorakuhi	Madhya Pradesh	Partially Explored	--
55	Gondbahera Ujheni	Madhya Pradesh	Explored	4.12
56	Jamui	Madhya Pradesh	Explored	1
57	Jhara North	Madhya Pradesh	Partially Explored	--
58	Jhara South	Madhya Pradesh	Partially Explored	--
59	Kahua Khireti Sector-A	Madhya Pradesh	Partially Explored	--
60	Maiki South	Madhya Pradesh	Partially Explored	--
61	Mandla North#	Madhya Pradesh	Explored	1.5
62	Marwatola VI	Madhya Pradesh	Explored	1.5
63	Marwatola VII	Madhya Pradesh	Explored	1.5
64	Merkhi West	Madhya Pradesh	Partially Explored	--
65	Nigwani Bakeli - A	Madhya Pradesh	Partially Explored	NA
66	Pathakhuri-Piparia (Northern Part)	Madhya Pradesh	Explored	0.36
67	Pathakhuri-Piparia (Southern Part)	Madhya Pradesh	Explored	0.36
68	Rajathari Pathakuri West	Madhya Pradesh	Partially Explored	--
69	Rajathari South	Madhya Pradesh	Partially Explored	--
70	Rawanwara North (Eastern Part)	Madhya Pradesh	Explored	0.5
71	Rawanwara North (Western Part)	Madhya Pradesh	Explored	0.5
72	Sarai East (Northern Part)	Madhya Pradesh	Partially Explored	--
73	Sarai East (Southern Part)	Madhya Pradesh	Partially Explored	--
74	Thesgora-B/ Rudrapuri	Madhya Pradesh	Explored	1
75	West of Shahdol	Madhya Pradesh	Explored	1.5
76	Dahegaon Gowari	Maharashtra	Explored	0.5
77	Dahegaon Jhunki	Maharashtra	Explored	0.5

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Sl. No.	Block	State	Status of Exploration	PRC (MTY)
78	Dahegaon Saptadhara	Maharashtra	Explored	0.5
79	Hingna Bazargaon (Central Part)	Maharashtra	Partially Explored	--
80	Hingna Bazargaon (Northern Part)	Maharashtra	Partially Explored	--
81	Hingna Bazargaon (Southern Part)	Maharashtra	Partially Explored	--
82	Kalambi Kalmeshwar (Eastern Part)	Maharashtra	Partially Explored	--
83	Kalambi Kalmeshwar (Western Part)	Maharashtra	Partially Explored	--
84	North West of Belgaon	Maharashtra	Partially Explored	--
85	North West of Madheri	Maharashtra	Partially Explored	--
86	Sukli	Maharashtra	Partially Explored	--
87	West of Kiloni	Maharashtra	Explored	0.25
88	Baitarni West	Odisha	Explored	15
89	Bartap	Odisha	Partially Explored	--
90	Brahmani (Revised)	Odisha	Partially Explored	--
91	Burapahar	Odisha	Explored	4
92	Chendipada (Revised)	Odisha	Partially Explored	--
93	Chhendipada-II (Revised)	Odisha	Partially Explored	--
94	Dip Extn of Belpahar	Odisha	Partially Explored	--
95	Dip Side of Chatabar	Odisha	Partially Explored	--
96	Jadunathpur	Odisha	Partially Explored	--
97	Kantaikoliya North	Odisha	Partially Explored	--
98	Kardabahal-Brahmanbil	Odisha	Explored	10
99	Kendudihi	Odisha	Partially Explored	--
100	Kosala West (Eastern Part)	Odisha	Explored	1
101	Kosala West (Western Part)	Odisha	Explored	1
102	Machhakata	Odisha	Explored	30
103	Mahanadi	Odisha	Partially Explored	--

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Sl. No.	Block	State	Status of Exploration	PRC (MTY)
104	Mandakini-B	Odisha	Explored	20
105	New Patrapada (Southern Part)	Odisha	Partially Explored	--
106	North of Arkhupal Srirampur	Odisha	Explored	12
107	Nuagaon Telisahi	Odisha	Explored	20
108	Phuljhari East & West	Odisha	Explored	10
109	Ramchandi Promotion Block (Revised)	Odisha	Explored	12
110	Sakhigopal-B Kakurhi	Odisha	Partially Explored	--
111	Sakhigopal-B Kankili	Odisha	Partially Explored	--
112	Saradhapur North	Odisha	Explored	6
113	Sarapal Nuaparha	Odisha	Partially Explored	--
114	Tentuloi	Odisha	Explored	2
115	Kalyan Khani Block-6	Telangana	Explored	1.23
116	Sattupalli Block-III	Telangana	Explored	4
117	Shravanapalli	Telangana	Explored	2
118	Penagaddppa	Telangana	Explored	1.5
119	Dhobbanpur	West Bengal	Partially Explored	--
120	Jaganathpur A	West Bengal	Explored	0.6
121	Khagra Joydev	West Bengal	Explored	3
122	Kapasdanga-Bharkata (Northern Part)	West Bengal	Partially Explored	--
123	Kapasdanga-Bharkata (Southern Part)	West Bengal	Partially Explored	--
124	Makhdumnagar	West Bengal	Partially Explored	--
125	Salbhadra-Gomarparhari	West Bengal	Explored	8
126	Riri	Rajasthan	Explored	4
127	Bigga Abhaysinghpura	Rajasthan	Partially Explored	--
128	Bapeu	Rajasthan	Partially Explored	--
129	Nagurda	Rajasthan	Partially Explored	--
130	Nagurda West	Rajasthan	Partially Explored	--

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Sl. No.	Block	State	Status of Exploration	PRC (MTY)
131	East of Sethiathope	Tamilnadu	Partially Explored	--
132	Michaelpatti	Tamilnadu	Partially Explored	--
133	Vadaseri	Tamilnadu	Partially Explored	--
134	Choritand Tilaiya	Jharkhand	Explored	0.78
135	Datima	Chhattisgarh	Explored	0.36
136	Dongrital-II	Madhya Pradesh	Explored	2.9 (Phase-I)
137	Kosar Dongargaon	Maharashtra	Explored	0.3
138	Mandla South	Madhya Pradesh	Explored	0.3
139	Sitanala	Jharkhand	Explored	0.3
140	Sondhia	Chhattisgarh	Explored	1
141	Nagurda East	Rajasthan	Partially Explored	--

Annexure-II

List of Coal Blocks allocated state-wise

Sl. No.	State	Name of Coal Mine	Successful Bidder / Allottee	No. of coal blocks	Auction/Allotment	
1	Chhattisgarh	Gare Palma Sector II	Maharashtra State Power Generation Co Ltd	1	Allotment	
2		Parsa	RRVUNL	1	Allotment	
3		Madanpur South	APMDCL	1	Allotment	
4		Durgapur II/Taraimar	Karnataka Power Corporation Ltd	1	Allotment	
5		Durgapur II/Sariya	Karnataka Power Corporation Ltd	1	Allotment	
6		Bhaskarpara	Prakash Industries Ltd	1	Auction	
7		Gare Palma IV/6	Jindal Steel And Power Limited	1	Auction	
8		Badam	NTPC Ltd	1	Allotment	
9		Banhardih	PVUNL	1	Allotment	
10		Dumri	HINDALCO	1	Auction	
11		Ganeshpur	GMR Chhattisgarh Energy Ltd	1	Auction	
12		Kerandari	NTPC Ltd	1	Allotment	
13		Lohari	Aranya Mines Private Ltd.	1	Auction	
14		Meral	Trimula Industries Limited	1	Auction	
15		Moitra	JSW STEEL LIMITED	1	Auction	
16		Rajbar D & E	Tenughat Vidyut Nigam Ltd	1	Allotment	
17		Saharpur Jamarpani	UP Rajya Vidyut Utpadan Nigam Ltd	1	Allotment	
18		Tubed	DVC	1	Allotment	
19,20		Kotre basantpur & Pachmo	CCL	2	Allotment	
21		Amarkonda Murga Dangal	ECL	1	Allotment	
22,23		Brahmini & Chichro Parsimal	ECL	2	Allotment	
24		Sugia closed Mine	Jharkhand state Mineral Development Corporation Ltd.	1	Allotment	
25		Tokisud North	NMDC Ltd.	1	Allotment	
26		Jharkhand	Brahmdiha	Andhra Pradesh Mineral	1	Auction

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			Development Corporation Ltd		
27		Chakla	Hindalco Industries Ltd	1	Auction
28		Rajhara North (Central & Eastern)	Fairmine Carbons Pvt Ltd	1	Auction
29		Gondulpara	Adani Enterprises Ltd	1	Auction
30		Urma Paharitola	Aurobindo Reality And Infrastructure Private Limited	1	Auction
31		Rohne	NMDC	1	Allotment
32		Jogheswar & Khas jogheswar	South West Pinnacle Exploration Ltd	1	Auction
33		Rauta Closed	Shreesatya Mine Pvt Ltd	1	Auction
34,35		Brinda & Sasai	Dalmia Cement Bharat Limited	2	Auction
36		Amelia	THDC	1	Allotment
37		Bikram	Birla Corporation Ltd.	1	Auction
38		Brahampuri	Birla Corporation Ltd.	1	Auction
39		Urtan North	JMS Mining Private Limited	1	Auction
40		Shahpur West	Sarda Energy And Minerals Limited	1	Auction
41		Shahpur East	Chowgule And Company Private Limited	1	Auction
42,43	Madhay Pradesh	Gotitoria (East) & (West)	Boulder Stone Mart Pvt Ltd	2	Auction
44		Nerad Malegaon	Indrajit Power Priavte Ltd.	1	Auction
45		Mark Mangli II	Yazdani International Private Limited	1	Auction
46		Takli-Jena-Bellora (North) & Takli-Jena-Bellora (South)	Aurobindo Reality And Infrastructure Private Limited	1	Auction
47	Maharashtra	Gondkhari	Adani Power Maharashtra Ltd	1	Auction
48		Manoharpur Dip side	Odisha Coal & Power Limited	1	Allotment
49		Naini	The Singareni Collieries Co Ltd	1	Allotment
50,51	Odisha	Utkal-E, Utkal-D	NALCO	2	Allotment

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	52		Jamkhani	Vedanta Ltd.	1	Auction
tion	53		Mandakini	Karnataka Power Corporation Ltd	1	Allotment
ion	54		Radhikapur East	EMIL Mines And Mineral Resources Limited	1	Auction
ion	55		Radhikapur West	Vedanta Ltd.	1	Auction
	56		Utkal-A	MCL	1	Allotment
ion	57		Bijahan	Mahanadi Mines and Minerals Private Limited	1	Auction
ment	58		Utkal-C	Jindal Steel And Power Limited	1	Auction
on	59,60		Utkal B1 & B2	Jindal Steel And Power Limited	2	Auction
on	61,62		Tara East & West	WBPDCCL	2	Allotment
on			Gourangdhih ABC	West Bengal Mineral Development Corporation Limited	1	Allotment
ent	63		East of Damogoria	BCCL	1	Allotment
on	64		Jaganathpur B	Powerplus Traders Private Ltd.	1	Auction
on	65		Kanta (East)	Jitusol Developers Private Limited	1	Auction
n	66		Dhirauli	Stratatech Mineral Resources Private Limited	1	Auction
n	67		Bandha	EMIL Mines And Mineral Resources Limited	1	Auction
n	68		Urtan	JMS Mining Private Limited	1	Auction
n	69		Gondbahera Ujheni East(MMDR)	MP Natural Resources Private Limited	1	Auction
1	70		Beheraband North Extn(MMDR)	AURO COAL PRIVATE LIMITED	1	Auction
1	71		Maiki North	Maiki South Mining Pvt. Ltd.	1	Auction
1	72		Bandha North	Jaiprakash Power Ventures Limited	1	Auction
1	73	M.P.	Kurloi north (A)	Vedanta Ltd.	1	Auction
1	74		Bankhui	YAZDANI STEEL AND POWER	1	Auction
1	75	Odisha				

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			LIMITED		
76		Alaknanda	Rungta Sons Private Limited	1	Auction
77		Khargaon	CG Natural Resources Pvt Ltd	1	Auction
78		Jhigador	CG Natural Resources Pvt Ltd	1	Auction
79	Chhattisgarh	Barra	Bharat Aluminium Company Limited	1	
80	Maharashtra	Bhivkund	Sunflag Iron and Steel Company Limited	1	Auction
81		Koilajan	Assam Mineral Development Corporation Limited	1	Auction
82	Assam	Garampani	Assam Mineral Development Corporation Limited	1	Auction
83	Jharkhand	Basantpur	Gangaramchak Mining Private Limited	1	Auction
Grand Total				83	

12.05³/₄ hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations / observations contained in the 368th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-2023) pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY, MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY, AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I beg to lay a statement regarding the status of implementation of the recommendations / observations contained in the 368th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-2023) pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology

* Laid on the Table and also placed in Library, See No. LT 9387/17/23.

12.06 hrs.

(ii) Status of implementation of the recommendations / observations contained in the 330th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-2023) pertaining to the Ministry of Culture*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, I beg to lay a statement regarding the status of implementation of the recommendations/observations contained in the 330th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-2023) pertaining to the Ministry of Culture

* Laid on the Table and also placed in Library, See No. LT 9388/17/23.

12.06½ hrs.

(iii) Status of implementation of the recommendations contained in the 136th and 142nd Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2022-23) (Demand No. 4) pertaining to the Ministry of AYUSH*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. (PROF.) MAHENDRA MUNJAPARA): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 136th and 142nd Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2022-2023) (Demand No. 4) pertaining to the Ministry of AYUSH.

* Laid on the Table and also placed in Library, See No. LT 9389/17/23.

12.07hrs.

FOREST (CONSERVATION) AMENDMENT BILL, 2023*

[English]

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, AND
MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV):**

Madam, I beg to move for leave to introduce a Bill further to amend the Forest (Conservation) Act, 1980.

[Translation]

HON. CHAIRPERSON: Motion moved:

“That leave be granted to introduce a Bill further to amend the Forest (conservation) Act, 1980.”

Shri N . K . Premachandran.

[English]

SHRI N. K. PREMACHANDRAN (KOLLAM): Madam, I vehemently oppose the introduction of the Bill. When the House is not in order, it is not fair on the part of the Government to introduce such an important Bill. I strongly oppose the introduction of the Bill.

[Translation]

HON. CHAIRPERSON: The question is :

"That leave be granted to introduce a Bill further to amend the Forest (conservation) Act, 1980."

* Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 29.03.2023

The motion was adopted.

... (*Interruptions*)

SHRI BHUPENDER YADAV: Madam, I introduce the Bill.

12.09 hrs.

MATTERS UNDER RULE 377*

[Translation]

HON. CHAIRPERSON: The Hon. Members who have been permitted to raise matters under Rule 377 today, should present the approved text of their matters in person on the Table within 20 minutes.

... (Interruptions)

HON. CHAIRPERSON: I am speaking in connection with your work.

... (Interruptions)

(i) Need to make provision of insurance for cattle reared by farmers

KUNWAR PUSHPENDRA SINGH CHANDEL (HAMIRPUR): According to an estimate, India has the largest number of livestock in the world and it is also a major source of additional income for farmers. Besides, traditionally farmers have been rearing cows and other animals and these are also an integral part of the farmers' life.

Due to shortage of fodder and genetic traits of indigenous cow, abandoned cow have been a serious problem in Bundelkhand as well as other parts of the country and it is also known as 'Anna Pratha' in Bundelkhand. I have raised the demand of giving financial incentives to the farmers per cow including availability of fodder to check this problem several times in the House in the past

* Treated as laid on the Table.

and now at present, the State Government of Uttar Pradesh has started giving financial incentive of 900 rupees per cow to the farmers, which is helping in curbing 'Anna Pratha' practice in Bundelkhand.

But there has been loss of livestock in the country due to disease and other reasons and the current loss of livestock due to prolonged illness is a vivid example of this. Therefore, in this context, there is an urgent need of taking initiatives to provide assistance to the farmers.

Therefore, I demand from the Government that on the lines of the crop insurance scheme, provision of livestock insurance should also be made for the livestock of the farmers so that the loss incurred by the farmers due to untimely loss or accident caused to the animals can be adequately compensated.

(ii) Need to include laws relating to reservation of SCs/STs in the 9th Schedule to the Constitution

SHRI NIHAL CHAND CHOUHAN (GANGANAGAR): I would like to draw the attention of the Union Government towards need to include all the laws related to Scheduled Caste/Tribe reservation, in the 9th Schedule to the Constitution.

By including all the laws related to Scheduled Caste/Tribe reservation in the 9th Schedule to the Constitution, the benefits of reservation available to people of these classes can be ensured in future.

During the present times, some private institutions in the country are trying to do tampering with the reservation laws, due to which there is now a sense of concern among the people of these communities and to address these concerns, these communities need a strong assurance from the Union Government.

Therefore, I request the Union Government to take positive action as soon as possible to include all the laws related to Scheduled Caste/Tribe reservation, in the 9th Schedule to the Constitution.

**(iii) Need to establish Jawahar Navodaya Vidyalaya in Tharad in
Banaskantha Parliamentary Constituency**

SHRI PARBATBHAI SAVABHAI PATEL (BANASKANTHA): Banaskantha is the largest district in the State of Gujarat. There are 14 tehsils in this district and a large number of students are getting education in Navodaya Vidyalaya here because Navodaya Vidyalayas in Gujarat is in a much better position in terms of resources. That is why the residents of my parliamentary constituency are continuously demanding that another Navodaya Vidyalaya should be opened in the district. Presently, there is only one Navodaya Vidyalaya in my parliamentary constituency and as the district is very large in terms of area, a sizeable section is being deprived of getting education in Navodaya Vidyalaya. Therefore, the residents of my parliamentary constituency have a demand that a Navodaya Vidyalaya should be opened in Tharad so that the children of the residents of the border area and the children of the farmers are able to get proper benefits of Navodaya Vidyalaya, because the Navodaya Vidyalaya, which is already situated in Dantiwada, is 100 km far from Tharad.

Therefore, I request the Hon. Minister to establish a Navodaya Vidyalaya in Tharad of my parliamentary constituency Banaskantha at the earliest so that this area can progress in the field of education and the students here can get proper benefits.

(iv) Regarding construction of new railway lines in Churu Parliamentary Constituency

SHRI RAHUL KASWAN (CHURU): Hon. Minister of Finance Madam has told in the budget speech that many development works have been carried out in the railways in India in the last 8 years. Under which more than 2500 km of new railway tracks have been laid every year from year 2014 to 2019. Last year, it has increased to over 3000 km approx. per annum.

Under the directions of the Hon. Prime Minister, new benchmarks of development are being continuously established in different parts of the country. If one sees in regard to Rajasthan, a very less work pertaining to construction of new railway tracks has been undertaken. The people of my Lok Sabha constituency have been continuously demanding since long to provide railway connectivity to some important places. All the above mentioned routes are very important from economic and strategic point of view also. Surveys have also been carried out in the past on routes like Sadulpur to Gajsinghpur via Taranagar Rawatsar, Sardarshahr to Hanumangarh, Sikar to Nokha via Bidasar, Churu to Nohar via Taranagar, Sardarshahr to Lunkaransar, Ratangarh to Fatehpur, Bhadra to Adampur via Chhani Badi, etc. These routes are also very important routes. But the Railway Board has been refusing to lay railway lines on these routes citing negative ROR.

All these routes will provide convenience to the common people of the area and will also be very important from the strategic point of view. With the expansion of these railway routes, there will be direct connectivity to the border.

Therefore, I request the Minister of Railways to again carry out surveys on all the above routes and accord sanction for laying of new railway lines.

**(v) Regarding formulation of a scheme for supporting the income for
landless agricultural labourers**

[English]

SUSHRI SUNITA DUGGAL (SIRSA): I would like to thank the Central Government for launching numerous schemes for farmers such as PM-KISAN, PM-Fasal Bima Yojna, Interest Subvention Scheme. However, there needs to be done something for the landless agriculture labourers as well since there are more than 14 crore 40 lakh agriculture labourers in rural India as per Census Data. Further, nearly 47% of these agriculture labourers in rural India are women. They are the backbone of the Indian agriculture sector. An income support scheme would help these landless labourers during the lean seasons and alleviate them from the woes of indebtedness. Hence, I urge upon the Government to formulate a scheme for supporting the income for landless agriculture labourers or at least include them in other income support Scheme for our farmers. It will be a robust step towards Sabka Saath, Sabka Vikas.

(vi) Need to set up a Textile Park in Maharashtra and increase the MSP of cotton

SHRI UNMESH BHAIYYASAHEB PATIL (JALGAON): A large number of farmers are engaged in cotton cultivation in Maharashtra. They are facing a lot of inconveniences as they are not getting of compensation for their crop. During the tenure of Maha Vikas Aghadi government, I personally made requests through letters at regular intervals regarding the establishment of the textile park, but no steps were allegedly taken by the Government and today the farmers are distressed because in absence of processing facility, a demand and supply gap is prevailing owing to which they are not getting remunerative price for their produce. Hon. Minister of Finance had announced Mega Investment Textiles Parks (MITRA) in the budget. The establishment of processing facility and textile parks is the most important step in doubling the income of cotton growers where they will be able to sell their produce at remunerative prices and apart from this, there is also a need to increase the Minimum Support Price given for cotton. I request the Government that in view of the problems being faced by the cotton farmers, the Union Government should immediately approve a textile park and also increase the Minimum Support Price given on cotton which will encourage the textile industry of North Maharashtra and create employment opportunities which will eventually also lead to the development of my Lok Sabha constituency.

**(vii) Need to declare religious sites of historical and cultural importance
in western Odisha as national monuments**

SHRI BASANTA KUMAR PANDA (KALAHANDI): I come from Kalahandi which is the Lok Sabha constituency of Western Odisha and also known as KBK (Kalahandi-Bolangirkoraput) and these are very backward districts. The sad thing is that most of the area of Western Odisha was earlier in the Central Province and today it is in the extreme end of Odisha, hence it has been the reason for its neglect. There are many historical, cultural and spiritual places in Western Odisha which can be included in the list of national monuments to promote tourism as well as generate employment. Keeping in view their historical, cultural and spiritual importance of following places, I request the Hon. Minister to consider declaring them as National Monuments to promote tourism in Western Odisha:

- Samaleswari Temple, District Sambalpur
- Pataneswari Temple, District Balangir
- Harishankar Temple, District Balangir
- Narsinghanath Temple, District Bargarh
- Lankeshwari Temple, District Kalahandi
- Manikeshwari Temple, District Kalahandi
- Pataleshwar Temple, District Nuapada
- Jogeshwar Temple, District Nuapada
- Dadhibaman Temple, District Nuapada

(viii) Regarding setting up of a Khelo India Centre at Katra in Shahjahanpur Parliamentary Constituency

SHRI ARUN KUMAR SAGAR (SHAHJAHANPUR): It is a matter of joy that our popular Prime Minister has started the 'Khelo India Programme' in the country to promote sports and games in the rural areas of the country and bringing the hidden talents existing there to forefront.

I express my gratitude to the Hon'ble Prime Minister and Minister of Youth Affairs and Sports that in my parliamentary constituency Shahjahanpur, which is also known as the city of martyrs, a 'Khelo India Kendra' for Badminton has been notified at Sports Stadium Shahjahanpur in the Shahjahanpur Parliamentary Constituency.

I request that along with the notification of the above badminton Kendra, a positive action should be taken for setting up of a stadium under the 'Khelo India Programme' scheme at Katra in the area.

**(ix) Need to restore operation of flights from Kishangarh airport,
Rajasthan under Regional Connectivity Scheme**

SHRI BHAGIRATH CHOUDHARY (AJMER): When Kishangarh Airport became operational in October 2018, regular flight services to Hyderabad, Delhi, Ahmedabad and Mumbai were started by SpiceJet Airlines and to Surat and Indore by M/s StarAir, under the RCS scheme. Thus, from the year 2018 to 2022, a total of 4,30,262 passengers have traveled by air. But citing technical reasons, SpiceJet Airlines has stopped operating flights from Kishangarh Airport to all cities after 31.08.2022, due to which such a popular and emerging airport of Rajasthan is in the verge of closure today. At present, Kishangarh Airport is a fully capable airport for 24-hour operation of 72 and F 400 category of aircraft and if we look at the actual number of passengers at the airport, there is no dearth of passenger load also. Recently, successful trial of LPV approach procedure has been done at Kishangarh Airport and India is the 04th country in the world to do so in this category.

Therefore, the hon.Minister is requested to personally intervene in this matter and get the flights from Kishangarh Airport started again from any airlines (IndiGo, SpiceJet, Air India etc.) under the RCS scheme implemented by the Union Government so that the businessmen, students, Tourists, devotees etc. including common people from the Ajmer region can also enjoy air travel by getting benefited from the "Udaan" scheme announced by the Hon. Prime Minister of the country.

**(x) Need to establish a Government Ayurvedic college in Guna
Parliamentary Constituency**

SHRI KRISHNAPALSINGH YADAV (GUNA): My parliamentary constituency Guna has been included in the list of Aspirational Districts by the Government of India and there is no government institution for Ayurvedic education in any nearby district. Madhya Pradesh is a tribal dominated state and our forest area is 77,493 sq km where cultivation of various types of AYUSH medicines like 'Ashwagandha' and 'Giloy' is done. Local people including tribal communities have been using these medicines in the treatment of various diseases in the traditional manner for many years and there are developed knowledge systems in this field by use of which many diseases can be prevented, cured and treated. Considering their quality and availability, I have a humble request to the Government that a Government Ayurvedic College should be set up through the National AYUSH Mission to promote and boost Ayurvedic education in my Lok Sabha constituency which will impart education in Ayurveda and prepare quality ayurvedic doctors who will develop the ancient heritage like Ayurveda and the youth of my area will also get good opportunities for education. The setting upon this college will lead to development of the entire area and treatment through Ayurveda will be promoted.

(xi) Need for enactment of a law to frame a policy to control rising population of the country

SHRI GOPAL SHETTY (MUMBAI NORTH): Every year, the population of the world increases by 8 crore, out of which, increase in the population by 2 crore is registered in India alone. That means, one fourth of the total population growth of the whole world comes from India alone. Every minute, 52 babies are born in India. In terms of population, India is the second largest country in the world. The population of India is manifold in proportion to the area. Therefore, due to population growth here, it is natural that many problems related to life arise.

At present, the population of India is increasing by around 1 crore 70 lakh per annum. This rapid increase in population is a curse for the country. As a result, the problems of poverty, unemployment and inflation etc. are increasing day by day in the country.

After 1970, China has succeeded in controlling its growing population by giving the slogan of 'one couple, one child'. Similarly, in our country too, there is an urgent need to frame a population policy and make a law to check the population growth, so that the increasing population in the country can be curbed.

(xii) Regarding installation of a statue of Late Shrimati Sushila Nayyar in the premises of Maharani Lakshmi Bai Medical College, Jhansi

[English]

SHRI ANURAG SHARMA (JHANSI): Sushila Nayyar was born on 26 December 1914 in Kunjah, a small town in the Gujarat District of Punjab (now in Pakistan). She obtained MBBS and MD degrees from Lady Harding Medical College. She came to Sevagram with her brother in 1939 and soon became a close associate of the Gandhi Family. Shortly after her arrival, cholera broke out in Wardha. She entered politics in 1952 and was elected to the Legislative Assembly of Delhi. From 1952 to 1955, served as the Health Minister in Shri Nehru's cabinet. From 1955 to 1956, she was the Speaker of the Delhi Legislative Assembly. In 1957, she was elected to the Lok Sabha from Jhansi. She was again the Union Health Minister from 1962 to 1967. During the Congress rule, she parted ways with Smt. Indira Gandhi and joined the Janata Party. She was elected to the Lok Sabha from Jhansi in 1977, when her new party came to power. She then retired from politics to devote herself to the Gandhian ideal. She established the Mahatma Gandhi Institute of Medical Science in 1969. It was during her tenure that many schemes including Rani Laxmibai Medical College, Parichha Thermal Power Plant, BHEL, Bundelkhand University, Notghat Bridge were established in Jhansi. Therefore, I request State Government of Uttar Pradesh and Ministry of Health, keeping in view the dedication and service towards Jhansi, a life-size statue should be installed in Maharani Lakshmi Bai Medical College Jhansi premises as an inspiration in the memory of Late Sushila Nayyar. I therefore,

humbly request the acceptance of my proposal to befittingly honor this lady of Jhansi who dedicated her life to the nation.

(xiii) Need to expedite construction of Lakhwar dam, Kishau dam, Renuka dam and inter-linking of Sharada and Yamuna rivers

[Translation]

SHRI DHARAMBIR SINGH (BHIWANI MAHENDRAGARH): In future, there is going to be a huge scarcity of water in the world as well as in our country. There are not many resources to save water in our country till now. However, the Government of India is making concerted efforts towards water conservation. But the work of interlinking of rivers is going on at a very slow pace. With the construction of Renuka, Kisau, Lakhwar dams, water has to flow from Himachal to Haryana-Delhi-Rajasthan-Gujarat-Maharashtra. But the work on these dams could not be carried out at the desired pace. MOUs have also been signed with all the states and the Union Government for the two dams. But the same pertaining to third dam is still pending. It is my submission that these projects should be completed as soon as possible. The announcement regarding linking of Sharda - Yamuna rivers has also been made long ago. It should also be completed soon. So that Haryana should be able to get its share of water. The information regarding current status of Lakhwar-Kisau, Renuka dams and inter-linking of Sharda-Yamuna should be provided.

(xiv) Regarding clearance of agriculture loan by farmers in Madhya Pradesh.

DR. DHAL SINGH BISEN (BALAGHAT): The elections were held in Madhya Pradesh in the year 2018, the ruling party contested the elections by making promise of waiving off the farmers' loans up to two lakh rupees, but, after the elections, the loans of only a few farmers were waived off. There are many farmers whose loans have not been waived off. Thousands of farmers are hoping that their loans will be waived off, but due to non-waiver of loans, they have been put in the defaulters' category by the banks/cooperative societies. All the money earned by them by selling crops began to go in repaying the debt. Their principal amount was not deducted; hence the interest after interest kept accumulating. The farmers are worried that their money will be taken away by the cooperative societies/banks as repayment of loans, hence, in compulsion, they continued to sell their crops to local traders at low prices, due to which the financial condition of the farmers is worsening. A period of 4 years has lapsed and the farmer's loan is not repaid till now, due to which the interest after interest on the principal amount is increasing.

The Government of Madhya Pradesh has state that the Government will pay the interest amount due to the farmers and the farmers should pay the principal amount. Therefore, I would like to request that the farmers should be informed of their principal amount so that the farmers can clear their accounts and avoid being defaulters.

(xv) Need to provide a special financial package for Temples in Thrissur

[English]

SHRI T. N. PRATHAPAN (THRISSUR): A recent Parliamentary Standing Committee report mentioning that temples and forts in Kerala shall be protected and preserved. There have been continuous efforts to bring Government's attention to the necessity of preserving temples in Thrissur. I had requested for a pilgrim tourism circuit in Thrissur through various submissions. The Vadakkumnatha Temple in Thrissur which hosts famous Thrissur Pooram is included in the UNESCO's list. Sree Rama Swamy temple in Thriprayar, Koodal Manikyam Temple in Irinjalakuda and Sree Kurumba Bhagavathi temple in Kodungallur are having commendable position in heritage and are considered one of the most important destinations in pilgrimage tourism. All these temples deserve a special financial package considering the importance of these temples.

(xvi) Need to review the design and increase the number of lanes in the Delhi – Sri Amritsar Sahib – Katra Expressway

SHRI RAVNEET SINGH (LUDHIANA): There is a need for review of the design and increase in the number of lanes in the Delhi-Sri Amritsar Sahib-Katra Expressway which is a very important project and is also passing through my Parliamentary Constituency, Ludhiana. The expressway will provide shortest connectivity to important Sikh religious shrines at Sultanpur Lodhi, Goindwal Sahib, Khadoor Sahib, Tarn Taran and the recently developed Dera Baba Nanak / Kartarpur Sahib International Corridor in Punjab.

This expressway will only have 4 lanes, 2 upward and 2 downward respectively which is quite inadequate. The existing highway passing through Ludhiana is National Highway No. 44 which is already a 6 lane express highway. As Delhi-Sri Amritsar Sahib-Katra expressway is expected to experience a huge footfall of road commuters especially pilgrims, it is imperative that it should be planned as a wider 6 lane express highway. There is ample scope for the same too from the engineering point of view as it has already been planned as expandable to 8 lanes.

The redesigning of this very important project, if approved by the Government, can be helpful not only for the large number general commuters but also to enable smooth movement of Army, whenever so required.

(xvii) Regarding measures to uplift the plight of Khadi workers in the country

SHRI RAJMOHAN UNNITHAN (KASARAGOD): I would like to bring to your kind attention about the Khadi workers in India. We are well aware of the importance of Khadi in rural India. In the last one year, the Khadi sector has registered a growth of 43.20% from Rs 3528 crore in 2020-21 to Rs 5052 crore in 2021-22. Despite all the performance, the spinning workers suffer from heavy workloads and get meager wages fixed by the KVIC. Their pitiable condition in India is a shame and its Government's duty to protect and uplift their lives. Workers are mostly women and marginalized sections of society, forced to work without basic amenities and fair wages and are hit hard by various challenges such as inconsistency of supplies and GST on various Khadi products which is 5%. Hence, I request the Ministry to come up with provisions for stocking the cotton at the time of harvest and supplying it at reasonable prices, making the National Minimum Wage Scheme applicable and allowing financial assistance to ensure subsistence wages and exempt GST on Khadi products.

(xviii) Regarding development of Herbal-cum-Eco Park and Eco tourism in Jawadhu Hill in Tiruvannamalai District

SHRI C. N. ANNADURAI (TIRUVANNAMALAI): Jawadhu Hill in Tiruvannamalai District is the house to approximately one lakh tribal community. On the foothill of Annamalai Hill in the same district lies the world famous Arunachaleswar Siva Temple which attracts lakhs of tourists. It is worthwhile to mention that approximately, thirty kilometers from the Tiruvannamalai, lies an area of ten thousand acres of forest land at Melchengam, Tiruvannamalai District which may be utilized in developing Herbal-cum-Eco Park to promote Health Tourism not only for the State and Country but also for foreign health tourists under 'One Earth One Health'. I, therefore, appeal to the Hon'ble Minister to develop that area as Herbal-cum-Eco Park and direct Forest related Central Government Institutions to promote eco-tourism. Such ecological park will generate employment opportunities for the tribal community and fulfill the aspirations of the local populace of my constituency in addition to boosting economic development of a district which is fit to be an aspirational one.

(xix) Need to grant special category status to the state of Andhra Pradesh

SHRIMATI VANGA GEETHA VISWANATH (KAKINADA): Post bifurcation of the erstwhile state of Andhra Pradesh during 2014, the newly formed state of Telangana and the Successor state of Andhra Pradesh have several bifurcation related issues that are yet to be resolved. The long pendency of these issues would not only force the states to endure a huge economic loss but would also have the potential to strain the relationship between the states. The bifurcation of the erstwhile state of Andhra Pradesh has caused immense hardship to the successor state of Andhra Pradesh. In recognition of the necessity to provide support to the state of Andhra Pradesh, commitments were made on the floor of the House at the time of passing the Andhra Pradesh Reorganization Bill, 2014. Further, important measures were contemplated under the Act to assist the successor state in strengthening its economy and state Finances. Even after seven years of bifurcation, the majority of the commitments remain unfulfilled and Andhra Pradesh continues to face immense economic hardships and deprivation. In this regard, grant of Special Category Status is a must for Andhra Pradesh.

(xx) Need for electrification in areas Under Valmiki Nagar Parliamentary Constituency

[Translation]

SHRI SUNIL KUMAR (VALMIKI NAGAR): I would like to draw the attention of the Government towards electrification in Don area. My Lok Sabha constituency Valmiki Nagar is surrounded by forests and rivers. More than 3 lakh people of Tharu and Oraon tribes live in this area. This area is still very backward and is deprived of basic facilities. At present, 'Amrit Mahotsav' is being celebrated in the country by the Government but this area is very far from the development index. Before the year 2019, the residents of the area had to climb trees to talk on mobile, because of mobile network problem. This problem was raised in the House by my respected father, MP Late Baidyanath Prasad Mahato ji. On his demand, mobile towers were installed in this area by the Government. Today, the people of this area have get rid of problem related to telecommunication facility. The State Government of Bihar is providing power supply in this area by making alternative arrangements through solar energy. There is a dire need for uninterrupted power supply for the all-round development of this region. Therefore, I demand from the Government that electrification should be done in this tribal area as soon as possible.

(xxi) Regarding broadening of the variety of goods produced by Central Public Sector Enterprises (CPSEs) to include goods produced by women led MSMEs

[English]

SHRI BHARTRUHARI MAHTAB (CUTTACK): As per the mandate, Central Public Service Enterprises (CPSEs) have to procure 25% of their goods from MSMEs. Out of this, 3% of these goods have to be procured from women led MSMEs. In this regard, the Government has consistently failed to meet this criterion. The value of the items purchased grew to Rs.393.56 crore from 3667 companies in FY20, up from Rs.232.56 crore in FY19 with just a 0.15% stake in total MSE procurement. However, the share only slightly improved to 0.20%. According to Government sources, government entities have not been able to meet the required annual procurement target from women-owned MSEs due to mismatches in the needs of CPSEs and goods produced by women-owned micro and small enterprises (MSEs), as well as problems with the quality of their products and their narrow product range. In light of this issue, I would like to request the Ministry to provide incentives for CPSEs to fulfill this quota. Women-led MSMEs need impetus from the Government to provide them with a market that allows them to flourish. We must try to broaden the kind of goods CPSEs acquire so as to account for the varied goods produced by women-led MSMEs. Similar incentives must be rolled out to encourage CPSEs to procure good from SC/ST-led MSMEs as well.

(xxii) Need to review the removal of mandatory requirement of permission of district administration for sale of land owned by SCs and STs to non-SCs/STs in Uttar Pradesh

[Translation]

SHRIMATI SANGEETA AZAD (LALGANJ): The land of Scheduled Caste and Scheduled Tribe can be sold without the permission of the District Magistrate. What is the reason for this change in the rule? People belonging to Scheduled Castes and Scheduled Tribes already possess a very limited land holding. Earlier, permission was required to be taken from the District Magistrate to sell these lands. But, in recent times, this rule has been enacted by the UP Assembly that the land can be sold or bought without the permission of the District Magistrate. As a result, the cases of forcibly grabbing of land of the Dalits, exploited, deprived, oppressed and owners of limited land holdings by threatening them by the people with feudal tendencies will increase. Therefore, this rule should be amended. Along with it, reservation should be implemented in contract system and the backlog of vacant posts of Scheduled Castes, Scheduled Tribes and Other Backward Classes in Government sector should be filled up as soon as possible and reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes should be implemented in recruitment through outsourcing in private institutions.

(xxiii) Regarding land subsidence in Doda District of Jammu and Kashmir

[English]

SHRI HASNAIN MASOODI (ANANTNAG): The land subsidence in the Thathri Tehsil of Doda District of Jammu and Kashmir has created a fearful situation not only among the local residents but the incident has also become a grave concern for the environmentalists and geologists. This is an ecological disaster. According to media reports, around 40 structures including 21 household structures have been damaged and more than 300 people have been forced to leave their homes because of the huge cracks developed in the houses.

The excessive use of machinery for construction of multiple projects at different places on Chenab River in the lap of mountains and creation of huge water bodies is suspected to have destabilized the mountains causing it to sink in the Himalayan region. I strongly urge upon the Government to set up a committee of experts and depute a group of researchers to conduct a detailed in-depth study to identify the causes for the sinking. Secondly, there is a need for short-term and long-term remedial measures for the prevention of such environmental damages. Thirdly, relocation of the affected families to safer places with adequate compensation is needed so that they could start living their normal lives once again.

12.09 hrs.

ANNOUNCEMENT BY THE CHAIR

Cancellation of sitting of the House

[Translation]

HON. CHAIRPERSON: If the House agrees, the sitting scheduled for Friday, the 31st March, 2023 may be cancelled.

SEVERABLE HON. MEMBERS: Yes.

HON. CHAIRPERSON: The House has agreed and the sitting scheduled for Friday, 31st March 2023 is cancelled.

... *(Interruptions)*

12.10 hrs.

COMPETITION (AMENDMENT) BILL, 2022

[Translation]

HON. CHAIRPERSON: The Competition (Amendment) Bill, Hon. Minister.

...(Interruptions)

[English]

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): I beg to move:

“That the Bill further to amend the Competition Act, 2002 be taken into consideration.”

... (*Interruptions*)

[Translation]

HON. CHAIRPERSON: The question is:

"That the Bill further to amend the Competition Act, 2002 be taken into consideration."

The motion was adopted.

... (*Interruptions*)

HON. CHAIRPERSON: Now the House will take up clause by clause consideration of the Bill.

... (*Interruptions*)

HON. CHAIRPERSON: The question is:

"That clause 2 stands part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

...(Interruptions)

Clause 3 Amendment of Section 2

HON. CHAIRPERSON: Shri N.K. Premachandran ji, do you want to move Amendment No. 14?

...(Interruptions)

[English]

SHRI N. K. PREMACHANDRAN (KOLLAM): I beg to move:

“Page 2, lines 20 and 21,-

omit “Of the Central Government”. (14)

[Translation]

HON. CHAIRPERSON: I shall now put Amendment No. 14 in clause 3 moved by Shri N.K. Premachandran to the Vote of the House.

Amendment was put for voting and negatived.

HON. CHAIRPERSON: The question is:

“That clause 3 stand part of the bill.”

The motion was adopted.

Clause 3 was added to the Bill.

...(Interruptions)

Clause 4 Amendment of Section 3

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 3.

...(Interruptions)

[English]

Amendment made:

Page 3, line 9,-

<i>for</i>	“actively participates”	
<i>substitute</i>	“participates or intends to participate”.	(3)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: Shri N.K. Premachandran ji, do you want to move Amendment No. 15?

[English]

SHRI N. K. PREMACHANDRAN: I beg to move:

“Page 3, line 7,-

<i>after</i>	“engaged”	
<i>insert</i>	“, directly or indirectly,”	(15)

[Translation]

HON. CHAIRPERSON: I shall now put Amendment No. 15 in clause 4 moved by Shri N.K. Premachandran to the Vote of the House.

Amendment was put for voting and negatived.

...(Interruptions)

HON. CHAIRPERSON: The question is:

"That clause 4, as amended, stand part of the Bill."

The motion was adopted.

Clause 4, as amended, was added to the Bill.

Clause 5 was added to the Bill.

Clause 6 Amendment of Section 5

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 4.

[English]

Amendment made:

Page 4, line 8, -

<i>for</i>	"a party to the transaction"	
<i>substitute</i>	"being acquired, taken control of, merged or amalgamated".	(4)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 6, as amended, stand part of the Bill."

The motion was adopted.

Clause 6, as amended, was added to the Bill.

Clause 15**Amendment of Section 20**

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 6.

[English]

Amendment made:

Page 8, for lines 38 and 39,-

substitute '(b) In sub-section (3), for the words, "by notification, enhance or reduce, on the basis of the wholesale price index or fluctuations in exchange rate of rupee or foreign currencies, the value of assets or the value of turnover", the words, "enhance or reduce by notification, or keep at the same level, on the basis of the wholesale price index or fluctuations in exchange rate of rupee or foreign currencies, or such factors that in its opinion are relevant in this matter, the value of assets or the value of turnover or value of transaction" shall be substituted;'. (6)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 15, as amended, stand part of the Bill."

The motion was adopted.

Clause 15, as amended, was added to the Bill.

Clauses 16 to 19 were added to the Bill.

HON. CHAIRPERSON: Has the public sent you to the House to act like this?

... (Interruptions)

HON. CHAIRPERSON: Have you people been sent to do all this?

... (Interruptions)

HON. CHAIRPERSON: Will you not come back after winning again?

... (Interruptions)

Clause 20 Amendment of Section 27

HON. CHAIRPERSON: Hon. Minister, please move Amendment Nos. 7 and 8..

... (Interruptions)

[English]

Amendments made:

Page 10, line 9,-

for "Explanation."

substitute "Explanation 1." (7)

Page 10, *after* line 11,-

insert 'Explanation 2. – For the purposes of this clause,
"turnover" means global turnover derived from
all the products and services by a person or an
enterprise.'

(8)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 20, as amended, stand part of the Bill.

The motion was adopted.

Clause 20, as amended, was added to the Bill.

Clause 21 Amendment of Section 29

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 9.

... (*Interruptions*)

[*English*]

Amendment made:

Page 10, line 16,-

for “twenty days”

substitute “thirty days”. (9)

(Shrimati Nirmala Sitharaman)

[*Translation*]

HON. CHAIRPERSON: The question is:

"That clause 21, as amended, stand part of the Bill.

The motion was adopted.

Clause 21, as amended, was added to the Bill.

Clause 22 was added to the Bill.

Clause 23 Amendment of Section 31

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 10.

... (*Interruptions*)

[*English*]

Amendment made:

Page 12, *omit* lines 7 to 11. (10)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 23, as amended, stand part of the Bill.

The motion was adopted.

Clause 23, as amended, was added to the Bill.

Clauses 24 and 25 were added to the Bill.

Clause 26 Amendment of Section 41

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 11.

... (*Interruptions*)

[English]

Amendment made:

Page 14, for lines 10 and 11,-

substitute "the bankers, and persons
employed as auditors and legal
advisers, by such person;" (11)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 26, as amended, stand part of the Bill.

The motion was adopted.

Clause 26, as amended, was added to the Bill.

Clauses 27 to 39 were added to the Bill.

Clause 40 Amendment of Section 53N

HON. CHAIRPERSON: Hon. Minister, please move Amendment Nos. 12 and 13..

[English]

Amendments made:

Page 18, for lines 26 to 29,-

Substitute '(a) in sub-section (1), for the words, brackets, figures and letter "under sub-section (2) of section 53Q of the Act, and to pass an order for the recovery of compensation from any enterprise for any loss or damage shown to have been suffered, by the Central Government or a State Government or a local authority or any enterprise or any person as a result of any contravention of the provisions of Chapter II, having been committed by enterprise.", the words, brackets, figures and letters "under sub-section (2) of section 53Q or the orders of the Supreme Court in an appeal against the findings of the Appellate Tribunal under section 53T or an order for settlement passed under section 48A, and to pass an order for the recovery of compensation from any enterprise for any loss or damage shown to have been suffered, by the Central Government or a State Government or a local authority or any enterprise or any person as a result of any contravention of the provisions of Chapter II, having been committed by enterprise or as a result of order of settlement passed by the Commission" shall be substituted;'. (12)

(12
)

Page 18, line 31,-

after "or the Supreme Court"*insert* ", or an order for settlement". (13)

(Shrimati Nirmala Sitharaman)

*[Translation]***HON. CHAIRPERSON:** The question is:

"That clause 40, as amended, stand part of the Bill.

The motion was adopted.Clause 40, as amended, was added to the Bill.Clauses 41 to 45 were added to the Bill.**Clause 1 Short title and Commencement****HON. CHAIRPERSON:** Hon. Minister, please move Amendment No. 2.*[English]**Amendment made:*

Page 1, line 3,-

for "2022"*substitute* "2023". (2)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That clause 1, as amended, stand part of the Bill.

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

HON. CHAIRPERSON: Hon. Minister, please move Amendment No. 1.

[English]

Amendment made:

Page 1, line 1,-

for "Seventy-third"
 substitute "Seventy-fourth". (1)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is:

"That the Enacting Formula, as amended, stand part of the Bill.

The motion was adopted.

Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill .

HON. CHAIRPERSON: Hon. Minister, now you please move the motion that the Bill, as amended, be passed.

[English]

SHRIMATI NIRMALA SITHARAMAN: Madam, I beg to move:

"That the Bill, as amended, be passed."

[Translation]

HON. CHAIRPERSON: The question is:

"That the Bill, as amended, be passed.

The motion was adopted.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: The Biodiversity (Amendment) Bill, 2022, as reported by the Joint Committee – Hon. Minister. ;

... (Interruptions)

HON. CHAIRPERSON: All of you please take your seat. Please listen to the Chair. Please take your seat.

... (Interruptions)

HON. CHAIRPERSON: All of you please take your seat. Your protest has been registered. Please take your seat.. You may take your seat.

... (Interruptions)

HON. CHAIRPERSON: All of you please go back to your respective seats and sit down. Whatever you would like to say, go back to your seats first and then speak. This is not appropriate. It is not appropriate to protest like this. You people have also come here by contesting elections. You will be able to speak only when you go back to your seat.

... (Interruptions)

HON. CHAIRPERSON: All of you please take your seat. You can speak whatever is your point. Please take your seat. Listen to the Chair. Please, take your seats. You can speak from your seat only. You should speak after going back to your seat. That is not the case. All of you may take your seat.

... (Interruptions)

HON. CHAIRPERSON: Item No. 16- Shri Bhupender Yadav ji.

... (*Interruptions*)

12.32 hrs.

**MOTION RE: REFERENCE OF FOREST (CONSERVATION) AMENDMENT
BILL, 2023 TO JOINT COMMITTEE**

[English]

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, AND
MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV):**

Hon. Chairperson, I beg to move:

“That the Bill further to amend the Forest (Conservation) Act, 1980 be referred to a Joint Committee of the Houses consisting of the following 19

Members from this House:-

1. Shri Rajendra Agrawal
2. Dr. Dhal Singh Bisen
3. Shri Raju Bista
4. Shri Jamyang Tsering Namgyal
5. Shri Tapir Gao
6. Shri Ajay Tamta
7. Shri Suresh Kumar Kashyap
8. Shrimati Gomati Sai
9. Shri Sudarshan Bhagat
10. Shri Pallab Lochan Das
11. Sushri Diya Kumari
12. Shri T. R. Baalu
13. Kumari Agatha K. Sangma

14. Shrimati Sajda Ahmed
15. Shri Kotagiri Sridhar
16. Shri Rajendra Dhedy Gavit
17. Dr. Alok Kumar Suman
18. Shri Mahesh Sahoo
19. Shri Girish Chandra

and two Members to be nominated by Hon'ble Speaker, and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next Session;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to the Rajya Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House names of the Members to be appointed by the Rajya Sabha to the Joint Committee.”

[Translation]

HON. CHAIRPERSON: The question is:

[English]

“That the Bill further to amend the Forest (Conservation) Act, 1980 be referred to a Joint Committee of the Houses consisting of the following 19

Members from this House:-

1. Shri Rajendra Agrawal
2. Dr. Dhal Singh Bisen
3. Shri Raju Bista
4. Shri Jamyang Tsering Namgyal
5. Shri Tapir Gao
6. Shri Ajay Tamta
7. Shri Suresh Kumar Kashyap
8. Shrimati Gomati Sai
9. Shri Sudarshan Bhagat
10. Shri Pallab Lochan Das
11. Sushri Diya Kumari
12. Shri T. R. Baalu
13. Kumari Agatha K. Sangma
14. Shrimati Sajda Ahmed
15. Shri Kotagiri Sridhar
16. Shri Rajendra Dhedyga Gavit
17. Dr. Alok Kumar Suman
18. Shri Mahesh Sahoo
19. Shri Girish Chandra

and two members to be nominated by Hon'ble Speaker, and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next Session;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to the Rajya Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House names of the Members to be appointed by the Rajya Sabha to the Joint Committee.”

The motion was adopted.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: The House stands adjourned till 11:00 A.M. on Monday, the 03rd April, 2023.

12.34 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, April 3, 2023/Chaitra 13, 1945 (Saka).

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